



**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 04-11-2022
AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : DR. DEEPTI MUKESH, HON'BLE MEMBER (JUDICIAL)
SHRI. SAMEER KAKAR, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --
PETITION NUMBER : CP(IB)/70(CHE)2022
NAME OF THE PETITIONER : The Federal Bank Ltd
NAME OF THE RESPONDENT(S) : Tech Sharp Engineers Pvt Ltd
UNDER SECTION : Sec 7 Rule 4 of IBC, 2016

ORDER

Ld. Counsel Mr. M. Praveen Kumar appears for the Applicant. Ld. Counsel Ms. Varsha appears for the Respondent.

Ld. Counsel for the Applicant says that he does not want to file rejoinder in the matter. Accordingly, opportunity to file rejoinder stands closed.

It is stated by Counsel for the Applicant that proposals approved by the Applicant Branch has been sent to Head Office for consideration. The same may take time. Counsel for the Applicant seeks one week time in the matter. It is also seen that reply has been filed by the Respondent on 21.10.2022. During the hearing, this Bench wanted to continue the matter and pass necessary orders. However, Counsel for the Applicant and the Respondent vehemently requested to adjourn the matter for a period of two weeks to finalize the acceptance of OTS proposal of Corporate Debtor.

Accordingly, at the request of the Applicant and Respondent, this matter stands adjourned to **08.12.2022** for further hearing.



The Registry is directed to send a copy of this order to IBBI for their information and record.

If the matter is not withdrawn on the next date of hearing, the same will be considered for admission / necessary order.

S/d

SAMEER KAKAR
Member (Technical)

Phk

S/d

DR. DEEPTI MUKESH
Member (Judicial)